

**(2012) 03 SHI CK 0544**

**In the High Court Of Himachal Pradesh**

**Case No : CWP No. 1208 and 1209 of 2012-A**

Suresh Kumar

APPELLANT

Vs

State of Himachal Pradesh

RESPONDENT

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**Date of Decision :** 13-03-2012

**Acts Referred:**

**Citation :** (2012) 03 SHI CK 0544

**Hon'ble Judges :** Kurian Joseph, J; Dharam Chand Chaudhary, J

**Bench :** Division Bench

**Advocate :** Aruna Sharma, for the Appellant; Ankush Dass Sood, Addl. AG and Mr. J.K. Verma, DAG, for the Respondent

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## **Judgement**

Justice Kurian Joseph, C.J.—This issue pertaining to the vacation salary to contract teachers is squarely covered by the judgment of this Court rendered in CWP No. 415 of 2000, titled as Baldev Singh and others vs. State of Himachal Pradesh and others and the judgment has become final. Therefore, this writ petition is disposed of directing the respondents to release the due and admissible vacation salary, during the entire service period, to the petitioners in case the same has not been granted so far, within a period of four months from the date of production of a copy of this judgment along with a copy of the writ petition and the copy of the judgment, referred to above. If the amounts are not disbursed as above, the petitioners will be entitled to interest @ 10% and the officers responsible for the delay shall be personally liable for the same. The writ petitions are disposed of, so also the pending applications, if any.